

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 138**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 18.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Mayank Mishra, Mr. Rajat Juneja, Advs. for CA-2087/19

Mr. Dhurpad Das, Ms. Tanvi Jain, Mr. Deepak Motla, Advs. with Mr. Sanyam Goel, Mr. Nazim Khan, PCS Ms. Sneha Pandey, Adv. for CA-1826/19

Mr. Rajesh Kumar, Advs. for CA-1828 to 1830

For the CoC

Mr. Siddharth Bathura, Adv. for AR of CoC

For the RP

Mr. Sanjay Bhatt, Ms. Priyanka Anand, Adv.

For the respondent

Mr. Vijay Nair, Mr. Shubham Paliwal, Advs. for R-3 & 9

Mr. Jayant Mehta, Mr. Sudeep Cecil, Advs. for R-2

Mr. K. Datta, Mr. Sudeep Cecil, Ms. Pallavi Tayal, Advs. for R-1

Mr. Mansumyer Singh, Mr. Sandeep Raghav, Advs. for R-6 in CA-979/19

Mr. Nilotpall Singh, Adv. for R-2 in CA-1225/19

Mr. Vivek Malik, Mr. Vivek Sinha, Mr. Himanshu, Mr. Kartikeya Jain, Advs. for R4 & 10

Mr. Hardik Luthra, Adv.

**ORDER**

**CA-2200(PB)/2019:-**

Reply, if any, be filed by the RP within a week with a copy in advance to the counsel for the objectors.

Mr. Datta, learned counsel appearing for another objector states that they have filed objections in the form of application yesterday and a copy has already been served to the counsel for the RP.

List for further consideration on 13.11.2019, high up in the list.

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sdl-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**